

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

19

OA-448/2001

New Delhi this the 10th day of April, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Sh. Govindan S. Tampi, Member(A)

Mrs. Kiran Wife of
Sh. Jai Parkash,
R/o 10/307, DDA Flats,
Kalkaji, New Delhi-19. Applicant

(through Sh. H.C. Sharma, Advocate)

Versus

1. Govt. of NCT of Delhi
through its Chief Secretary,
Old Secretariat,
Delhi-54.
2. Director of Education,
Govt. of NCT of Delhi,
Old Sectt. Delhi-54.
3. Delhi Subordinate Services
Selection Board, UTCS Building,
Vishwas Nagar,
Shahdara, Delhi.
4. National Commission for SCs/STs,
Lok Nayak Bhawan,
New Delhi-3. Respondents

(through Mrs. Avnish Ahlawat, Advocate)

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Heard the learned counsel for applicant Sh.
H.C. Sharma and the learned counsel for respondents
Mrs. Avnish Ahlawat.

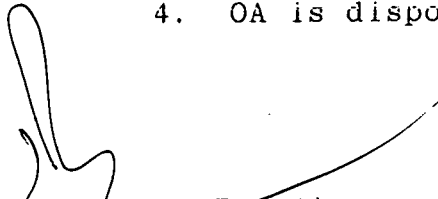
2. Learned counsel for both the parties
agree that the matter can be disposed of by giving a
direction to the respondents to dispose of a
representation dated 18.02.2000 (Annexure-IV) which is
still pending before the respondents.


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3. In view of the above, the respondents are directed to consider the aforesaid representation dated 18.02.2000 (Annexure-IV) on its merits in the light of the relevant rules and instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order under intimation to the applicant within two months from the date of receipt of a copy of this order. In case any grievance still survives after the receipt of the aforesaid order passed by the respondents, it will be open to the applicant to assail the same in accordance with law, if so advised.

4. OA is disposed of as above. No costs.


(Govindan S. Tampi)
Member(A)


(Dr. A. Vedavalli)
Member(J)

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